

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
16-07-2024 AT 10:30 AM**

**CP (IB) No. 69/95/HDB/2024
AND
IA (IBC) 1221/2024 in CP (IB) No. 69/95/HDB/2024
u/s. 95 of IBC, 2016**

IN THE MATTER OF:

Indian Bank

...Petitioner

AND

Mr. Narayana Venkata Vemula, Personal Guarantor and
M/s. Venkateswara Spintex Private Limited

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

O R D E R

CP (IB) No. 69/95/HDB/2024

Call on 01.08.2024.

IA (IBC) 1221/2024

Learned Counsel Mr B Ravi Teja, for Resolution Professional present.

Learned Counsel Mr RV Subba Rao, Petitioner in the company petition present through Video Conference.

Proof of service filed. As per the same served returned un served with an endorsement “ no such person”. Hence fresh notice be issued to the respondent within three days by registered/speed post with acknowledgment due and also by way of e-mail. Notice by way of publication be issued to the respondent in which one in English and one in Vernacular languages having wide circulation in the area where the respondent resides. Call on 01.08.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)